

Annual Report and Review on Super Bazar, New Delhi, for 1981-82 and a statement re delay in laying the papers.

THE DEPUTY MINISTER IN THE DEPARTMENT OF ELECTRONICS AND IN THE MINISTRY OF FOOD AND CIVIL SUPPLIES (DR. M.S. SANJEEVI RAO) ; I beg to lay on the table :—

(1) (i) A copy of the Annual Report (Hindi and English versions) of the Super Bazar, the Cooperation Store Limited, New Delhi, for the year 1981-82 along with Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Super Bazar, the Cooperative Store Limited, New Delhi, for the year 1981-82.

(2) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above. [Placed in Library. See. No. LT-8327/84.]

Notifications under Income-tax Act

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY) : I beg to lay on the Table a copy each of the following Notifications (Hindi and English versions) under section 296 of the Income-tax Act, 1961 :—

(1) S.O. 1346 published in Gazette of India dated the 23th April, 1984 regarding exemption to the 'Indian Council for Child Welfare, New Delhi', under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1983-84 to 1985-86.

(2) S.O. 1347 published in Gazette of Indian dated the 28th April, 1984 regarding exemption to the 'Indian Meteorological Society, New Delhi', under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment year 1982-83 to 1984-85.

(3) S.O. 1348 published in Gazette of India dated the 28th April, 1984 regarding exemption to the 'All India Pingalwar Society (Regd.)', under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1983-84 to 1985-86.

(4) S.O. 1349 published in Gazette of India dated the 28th April, 1984 regarding exemption to the 'M.K. Tata Trust', under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1983-84 to 1985-86.

(5) S.O. 1350 published in Gazette of India dated the 28th April, 1984 regarding exemption to the 'Gita Pratishthan', under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1982-83 to 1984-85.

(6) S.O. 1351 published in Gazette of India dated the 28th April, 1984 regarding exemption to the 'Skills for Progress, Bangalore', under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1982-83 to 1984-85.

(7) S.O. 1352 published in Gazette of India dated the 28th April, 1984 regarding exemption to the 'Motilal Memorial Society', under section 10(23C) of the Income-Tax Act, 1961 for the period covered by the assessment years 1985-86 to 1987-88.

(8) S.O. 1353 published in Gazette of India dated the 28th April, 1984 regarding exemption to the 'The Music Academy, Madras, under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1982-83 to 1985-86.

(9) S.O. 1354 published in Gazette of India dated the 28th April, 1984 regarding exemption to the 'Father Muller's Charitable Institutions, Mangalore', under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1981-82 to 1984-85.

(10) S.O. 1355 published in Gazette of India dated the 28th April, 1984 regarding exemption to the 'Padma-bhushan Dr. M.C. Modi Public Trust, Rajajinagar, Bangalore', under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1982-83 to 1984-85.

(11) S.O. 1356 published in Gazette of India dated the 28th April, 1984 regarding exemption to the 'The Theosophical Society, Adyar, Madras', under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment

years 1985-86 to 1986-87. [Placed in Library. See. No. L.T-8328/84.]

12.24 hrs.

MESSAGES FROM RAJYA SABHA

SECRETARY-GENERAL : Sir, I have to report the following messages received from the Secretary-General of Rajya Sabha :—

- (i) 'I am directed to inform the Lok Sabha that the Rajya Sabha at its sitting held on Thursday, the 26th April, 1984, adopted the following motion in regard to the Committee on Public Accounts:—

"That this House concurs in the recommendation of the Lok Sabha that the Rajya Sabha do agree to nominate seven members from Rajya Sabha to associate with the Committee on Public Accounts of the Lok Sabha for the term beginning on the 1st May, 1984, and do proceed to elect, in such manner as the Chairman may direct, seven members from among the members of the House to serve on the said Committee."

2. I am further to inform the Lok Sabha that in pursuance of the above motion, the following members of the Rajya Sabha have been duly elected to the said Committee :—

1. Shrimati Amarjit Kaur
2. SHri Bhim Raj
3. Shri Nirmal Chatterjee
4. Dr. (Shrimati) Najma Heptulla